LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 8\textsuperscript{TH} MARCH, 2018 AT 3.00 P.M. (SECOND SITTING).

I. RESUMPTION OF DISCUSSION ON THE GOVERNOR’S ADDRESS AND VOTING ON MOTION OF THANKS.

RESUMPTION of discussion on the following motion moved by Dr. Abhe Singh Yadav, M.L.A. on the 6\textsuperscript{th} March, 2018, namely:-

“That an address be presented to the Governor in the following terms:-

“That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 5\textsuperscript{th} March, 2018 at 2.00 P.M.”.

II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2017-2018 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment) 2017-2018.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2017-2018.

III. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2017-2018.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

| Demand No. | A MINISTER | to move that a Supplementary sum not exceeding | Supplementary Estimates |
| No. | | ₹ 18,75,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2018 in respect of Demand No. 2-Governor and Council of Ministers. | (Second Instalment) 2017-2018 Pages 3-8 |
| No. 2 | | | |

| Demand No. | A MINISTER | to move that a Supplementary sum not exceeding ₹ 13,90,98,487/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2018 in respect of Demand No. 3-General Administration. | Supplementary Estimates (Second Instalment) 2017-2018 Pages 9-10 |
| No. 3 | | | |

| Demand No. | A MINISTER | to move that a Supplementary sum not exceeding ₹ 1,793,39,61,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31\textsuperscript{st} March, 2018 in respect of Demand No. 6-Finance. | Supplementary Estimates (Second Instalment) 2017-2018 Pages 11-17 |
| No. 6 | | | |
Demand No. 8
A MINISTER

to move that a Supplementary sum not exceeding ₹ 1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 8- Buildings and Roads`.

Demand No. 9
A MINISTER

to move that a Supplementary sum not exceeding ₹ 1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 9- Education`.

Demand No. 13
A MINISTER

to move that a Supplementary sum not exceeding ₹ 2,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 13- Health`.

Demand No. 15
A MINISTER

to move that a Supplementary sum not exceeding ₹ 313,61,25,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 15- Local Government`.

Demand No. 17
A MINISTER

to move that a supplementary sum not exceeding ₹ 4,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 17- Employment`.

Demand No. 22
A MINISTER

to move that a Supplementary sum not exceeding ₹ 6,58,51,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 22- Welfare of Ex-servicemen`.

Demand No. 24
A MINISTER

to move that a supplementary sum not exceeding ₹ 12,27,01,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 24- Irrigation`.

Demand No. 25
A MINISTER

to move that a Supplementary sum not exceeding ₹ 1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 25- Industries`.

Demand No. 26
A MINISTER

to move that a Supplementary sum not exceeding ₹ 10,17,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of `Demand No. 26- Mines and Geology`.

Supplementary Estimates (Second Instalment) 2017-2018
Pages 18-19

Supplementary Estimates (Second Instalment) 2017-2018
Pages 20-21

Supplementary Estimates (Second Instalment) 2017-2018
Pages 22-24

Supplementary Estimates (Second Instalment) 2017-2018
Pages 25-26

Supplementary Estimates (Second Instalment) 2017-2018
Pages 27-28

Supplementary Estimates (Second Instalment) 2017-2018
Pages 29-30

Supplementary Estimates (Second Instalment) 2017-2018
Pages 31-32

Supplementary Estimates (Second Instalment) 2017-2018
Pages 33-34

Supplementary Estimates (Second Instalment) 2017-2018
Pages 35-36
Demand No. 27  A MINISTER to move that a Supplementary sum not exceeding ₹ 3,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 27- Agriculture.

Demand No. 33  A MINISTER to move that a Supplementary sum not exceeding ₹ 7,69,76,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 33- Co-operation.

Demand No. 39  A MINISTER to move that a Supplementary sum not exceeding ₹ 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 39- Information and Publicity.

Demand No. 40  A MINISTER to move that a Supplementary sum not exceeding ₹ 92,22,05,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 40- Energy and Power.

Demand No. 41  A MINISTER to move that a Supplementary sum not exceeding ₹ 97,90,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 41- Electronics and IT.

Demand No. 42  A MINISTER to move that a Supplementary sum not exceeding ₹ 2,66,23,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 42- Administration of Justice.

Demand No. 45  A MINISTER to move that a Supplementary sum not exceeding ₹ 7,98,50,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 45- Loans and Advances by State Government.

Supplementary Estimates (Second Instalment) 2017-2018 Pages 37-40

Supplementary Estimates (Second Instalment) 2017-2018 Pages 41-42

Supplementary Estimates (Second Instalment) 2017-2018 Pages 43-44

Supplementary Estimates (Second Instalment) 2017-2018 Pages 45-47

Supplementary Estimates (Second Instalment) 2017-2018 Pages 48-49

Supplementary Estimates (Second Instalment) 2017-2018 Pages 50-53

Supplementary Estimates (Second Instalment) 2017-2018 Pages 54-55

CHANDIGARH: 
THE 7TH MARCH, 2018. 

RAJENDER KUMAR NANDAL, 
SECRETARY.